

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 27/2010
in
OA 1777/2003**

New Delhi this the 21st day of April, 2010.

**Hon'ble Mr. Justice V.K. Bali, Chairman
Hon'ble Mr. Shailendra Pandey, Member (A)**

1. Shri M.S. Meena,
Draughtsman,
Survey of India No. 94 (AM) Party,
West Block-4, R.K. Puram,
New Delhi-110066,
2. Shri Bharat Kumar,
Draughtsman,
Survey of India No. 94 (AM) Party,
West Block-4, R.K. Puram,
New Delhi-110066,
3. Shri Harinder Kaur,
Draughtsman,
Survey of India No. 94 (AM) Party,
West Block-4, R.K. Puram,
New Delhi-110066,
4. Smt. R.K.Sirohi,
Draughtsman Grade-IV,
Survey of India No. 94 (AM) Party,
West Block-4, R.K. Puram,
New Delhi-110066,
5. Shri Babban Yadav,
Draughtsman,
Survey of India No. 94 (AM) Party,
West Block-4, R.K. Puram,
New Delhi-110066,
6. Shri Jaipal Singh,
Retired Draughtsman Grade-II,
R/o 61, Sector-1, Sadiq Nagar,
New Delhi-110049.
7. Shri Panna Lal,
Retired Draughtsman Grade-III,
R/o 1516, Laxmi Bai Nagar,
New Delhi-110023.

... Applicants/
Petitioners

(By Advocate Shri Padma Kumar S)

VERSUS

1. Shri T. Ramaswamy,
Secretary,
Ministry of Science and Technology,
New Mehrauli Road,
New Delhi-110115.
2. Shri T. Ramaswamy,
(In the capacity of Surveyor General of India),
Through Office of Respondent No.1.
3. Shri S.K. Pathak,
Addl. Surveyor General
Director
Survey (AIR) & Delhi Geo
Spatial Data Centre, 2nd Floor,
Wing IV, West Block No.4,
R.K.Puram, New Delhi.

... Respondents/
Contemnors

(By Advocate Shri Rajinder Nischal)

ORDER (ORAL)

Justice V.K. Bali, Chairman:


Pursuant to the directions issued by this Tribunal in OA No. 1777/2003 vide order dated 26.03.2004, as affirmed by the Delhi High Court vide its order dated 15.04.2009, the respondents have now passed order on 31.3.2010. A copy of the same has been given to us, which we order to be placed on record. A copy of the aforesaid order is also given to counsel representing the applicants.


2. It is not disputed that the applicants have been promoted to various posts without holding test. Mr. Padma Kumar S., appearing on behalf of applicants would, however, contend that the promotions given to the applicants are not in the right category nor from correct dates as per entitlement of the applicants. If that be so, the applicants may file a fresh OA for the said purpose only. Inasmuch as, only promotions were

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directed to be given in the OA without holding test and promotions have in fact been given, no occasion arises to continue with this Contempt Petition. The same is closed.

3. Confronted with the position aforesaid, counsel for applicants seeks liberty to approach this Tribunal again with regard to the promotions in the right category and from right dates, by filing a fresh OA. The applicants have liberty to file fresh OA as mentioned above.


(Shailendra Pandey)
Member (A)


(V.K. Bali)
Chairman

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